

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

846/252/(ND)/2018

IN THE MATTER OF:

Kailash Newar & Anr.

vs

ROC

...PETITIONER

...RESPONDENT

Section

Under Section 252

Order delivered on 12.09.2019

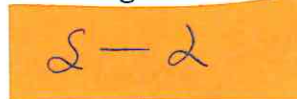
Coram:

**Shri. P.S.N. Prasad,
Hon'ble Member (Judicial)
Dr. V.K. Subburaj,
Hon'ble Member (Technical)**

**For the Petitioner : Sachindanand Chaturvedi, Adv.
For the Corporate Debtor :
For the ROC : Ms. Sweety Khattar Kumar, AROC**

ORDER

The counsel for the appellant would like to place reliance on a judgments passed on 17.05.2018 respectively and sought time of 4 weeks. The 4 weeks time is granted. Post the matter to 25.10.2019.



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**